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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)


.....

NEW DELHI: THE 28th December, 1971.

NOTIFICATION
INCOME TAX

No. 368 (F.No. 403/50/71-ITCC): In supersession of the Notification No. 46 (F.No. 404/43/71-ITCC) dated 17th February, 1971 and in exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby authorises the Additional Commissioner of Income-tax (Recovery), Patiala to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with effect from 1st January, 1972.

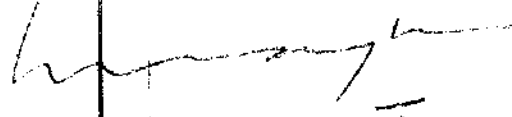

(K.R. Raghavan)
Deputy Secretary to the Government of India.

The Manager,
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No. 368 (F.No. 403/50/71-ITCC):

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(K.R. Raghavan)
Deputy Secretary to the Government of India.

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